

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 525/2022

IN THE MATTER OF:

LAXMI

...PETITIONER

VERSUS

MINISTRY OF ENVIRONMENT &
 FOREST & CLIMATE CHANGE

...RESPONDENTS

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Enrollment No. CG/233/2013

Date: 04.11.2025
Place New Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
OA. NO. 525/2022**

IN THE MATTER OF:

LAXMI

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**ADDITIONAL RESPONSE BY RESPONDENT NO. 03 IN TERMS OF THE
ORDER DATED 25.09.2025 PASSED BY THE HON'BLE NATIONAL
GREEN TRIBUNAL**

I, Ankit Kumar, S/o Sh. Anil Kumar, aged about 39 years, presently posted as Deputy Conservator of Forests (South Forest Division), Department of Forest & Wildlife, Government of NCT of Delhi, having office near Dr. Karni Singh Shooting Range, Tughlakabad, New Delhi, am the Respondent No 03 in the instant case. I state as under:-

1. That, I am presently working in the aforementioned capacity and as such duly authorized to submit the present additional status report in my official capacity on the basis of the official record pertaining to the aforementioned



case and in terms of the directions issued by this Hon'ble Tribunal in order dated 25.09.2025.

2. That, it is humbly submitted that Hon'ble National Green Tribunal vide its order dated 25.09.2025 has '*inter-alia*' directed "...8. *Learned senior counsel appearing for respondents no. 3, 13 and 14 has submitted on instructions from DCF and Advocate on Record, that possession of Khasra No. 848(6-11) has been taken by the Forest Department. 9. Additional response may be filed by respondent no.3 in this regard within one month.*"
3. That it is humbly submitted that on 19.09.2025 a site inspection of Khasra No. 848 of village Bhatti was carried out by the officials of South Forest Division. It was noticed during inspection that one TARC Farm House built on the adjoining Khasra No. 846 had installed its gate in Khasra No. 848(forest land). Thus, the TARC farm House had encroached in Khasra No. 848 to a limited extent of its gate being installed in it. A copy of photo of the encroached portion of Khasra No. 848 taken on 18.08.2025 is annexed herewith and marked as **ANNEXURE-1**.
4. That on 19.09.2025, during the inspection the management of TARC Farm House was directed to remove the encroachment from the forest land/Khasra No. 848. These directions were complied with and the gate installed by the TARC Farm House inside the Forest Land was shifted to the non-forest land. This was confirmed in the subsequent site inspection on 23.09.2025 by

Forest Beat Officer (Bhatti). A copy of photo taken on 23.09.2025 showing the new gate of TARC Farm House, which is not in Kh. No. 848, is annexed herewith and marked as **ANNEXURE.-2**. The said portion of Khasra No. 848 has thus been taken in possession of Department of Forest and Wildlife, Government of National Capital Territory of Delhi.

5. It is further submitted that the gate within Khasra No. 848 that was earlier being used by TARC Farm House as its gate has now been taken over by the Forest Department and a sign board has also been placed by the Forest Department there. A copy of a photo taken on 23.09.2025 showing the gate within Khasra No. 848 taken over by the Forest Department along with the signboard of Forest Department is annexed herewith and marked as **ANNEXURE-3**.
6. It is humbly submitted that a small portion of a tin shed lies in the forest land on Khasra No. 848(06-11) and for the same a restraintment order has been issued vide F. No. 61/DCF(S)/Land/Bhatti/2022-23/4480-87 dated 16.10.2025 to the encroachers. Further, the restraintment order has been placed in a conspicuous place of the said Khasra. A copy of the restraintment order dated 16.10.2025 issued to the encroachers and a photo showing the restraintment order placed conspicuously on the encroached portion is annexed herewith as **ANNEXURE-4(Colly)**.



7. That it is humbly submitted that a notice has also been served vide F. No. 61/DCF(S)/Land/Bhatti/2022-23/4710-16 dated 29.10.2025 to the encroacher on forest land to vacate the forest land within a time period of 15 days failing which, the complete structure shall be demolished. The copy of the demolition notice along with the photograph of the notice affixed on a conspicuous place is annexed herewith as **ANNEXURE-5 (Colly)**.
8. It is humbly submitted that the respondent have the highest respect and regard for the orders of this Hon'ble Tribunal. The present additional affidavit and its annexure (s) are being placed before this Hon'ble Tribunal for its consideration."



(Ankit Kumar, IFS)

**Dy. Conservator of Forests (South),
Respondent No 3**

Date:- 04.11.2025

Place:- New Delhi

Khasra 848



GPS Map Camera

New Delhi, Delhi, India

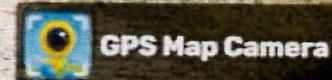
Sant Shree Nagpal Marg, Bhati Mines, New Delhi,
Delhi 110074, India

Lat 28.435996, Long 77.199063



ANNEXURE-2

TARC farm khasra 848



New Delhi, Delhi, India

C5px+jv7, Bhatti Kalan, New Delhi, Delhi 110074, India

Lat 28.435862° Long 77.199361°

23/09/2025 12:47 PM GMT +05:30

S559/c
S61/c

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No.61/DCF(S)/Land/Bhatti/2022-23/ 4480-87

Dated: 16/10/25

RESTRAINTMENT ORDER

As per notification no.F.10 (42)-I/PA/DCF/93/2012-17(I) dated 24.05.1994, No. F.1(29)PA/DCF/95 dated 02.04.1996 and the affidavit filed by Revenue Department on 05.04.2019 before Hon'ble NGT in the OA no. 58/2013 in the matter of Sonya Ghosh vs GNCTD, Khasra no. 848 in village Bhatti is Forest / Ridge land under South Forest Division.

Being a part of Southern Ridge all the encroachers are directed to vacate the said land and not to do any type of non-forestry activity including construction work on the said land.

The violators will be strictly prosecuted under Forest Conservation Act, 1980 and Indian Forest Act, 1927. This is final warning to the encroacher to stop unauthorized construction on forest land failing which police complaint will be registered against you.

This issues with approval of competent authority.


16/10/24

Range Officer

South Forest Division

To,

All encroachers in Khasra no.848
Village- Bhatti

Copy to:

1. The Deputy Commissioner of Police (South), Office of the Deputy Commissioner of Police (South), Mayfair garden, Hauz Khas, New Delhi- 110016, for kind information.
2. The Deputy Conservator of Forests (P&M), Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
3. The DCF (South) for kind information and necessary action.
4. The Sub-Divisional Magistrate, Saket, South District, MB Road Saket, New Delhi- 110017, for kind information.
5. The Station House Officer, Police Station- Maidangarhi for kind information and necessary action.
6. Range Officer (AB), for kind information and necessary action.
7. Beat Officer (Bhatti) with direction to paste the Restraiment Order.


16/10/24

Range Officer

South Forest Division

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
LUDHI AKABAD, NEW DELHI-110044

No. 411/1994 and 10411/2012-21/11/2025 - B7 Dated: 16/10/25

RESTRAINTMENT ORDER

As per notification no. F.10 (43)/PA/DCF/SO/2012-17(I) dated 24.05.1994, No. 10411/2012-21/11/2025 and the affidavit filed by Revenue Department on 03.04.2019 in the OA no. 58/2013 in the matter of Sonya Ghosh vs GNCTD, Khasra no. 848, Village Bhatti Kalan, Forest Range land under South Forest Division.

The Government of Southern Ridge all the encroachers are directed to vacate the said land and not to carry out any type of non-forestry activity including construction work on the said land.

The violators will be strictly prosecuted under Forest Conservation Act, 1980 and Indian Forest Act, 1927. This is final warning to the encroacher to stop unauthorized construction on forest land failing which police complaint will be registered against you.

This issues with approval of competent authority.

[Signature]
Range Officer
South Forest Division

All encroachers in Khasra no. 848
Village Bhatti Kalan

- 1. The Deputy Commissioner of Police (South), Office of the Deputy Commissioner of Police (South), Mayapuri garden, Haat Khas, New Delhi-110016, for kind information.
- 2. The Deputy Conservator of Forests (P&M), Department of Forests and Wildlife, GNCTD, 2nd Floor, A-Block, Vikas Bhawan, LP Estate, New Delhi-110002, for kind information.
- 3. The DCF (South) for kind information and necessary action.
- 4. The Sub-Divisional Magistrate, Saket, South District, MB Road, Saket, New Delhi-110017, for kind information.
- 5. The Station House Officer, Police Station- Maidangarhi for kind information and necessary action.
- 6. Range Officer (AB), for kind information and necessary action.
- 7. Beat Officer (Bhatti) with direction to paste the Restraintment Order.

[Signature]
Range Officer
South Forest Division

New Delhi, Delhi, India 

2c, Main Chhatarpur Rd, Bhatti Kalan, New Delhi, Delhi 110074, India

Lat 28.436058° Long 77.199952°

17/10/2025 11:10 AM GMT +05:30





GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 61/DCF(S)/Land/Bhati/2022-23/ 47/0-16

Dated: 29/10/25

NOTICE

Whereas, Khasra No. 848 (6-11) of village Bhatti, Tehsil Saket, is notified Reserve Forest Land as per Notification F.10(42)-I/PA/DCF/93/2012-17(I) dated 24.05.1994 & No. F.1(29)PA/DCF/95 dated 02.04.1996.

Whereas, the demarcation of the 'Southern Ridge' has been completed pursuant to the directions by Hon'ble National Green Tribunal in the matter titled as 'Sonya Ghosh Vs GNCTD' in OA No. 58 of 2013.

Whereas, this alleged property also falls under Khasra No. 848 of village Bhatti.

Therefore you are directed to vacate the Forest land within 15 days beyond which all structure will be demolished and all material found on forest land will be seized as tools of encroachment.

This issues with the approval of the Competent Authority.


29/10/25
Range officer

South Forest Division

To,

Encroacher on alleged property of Khasra No. 848

Copy to:

1. The Deputy Commissioner of Police, DCP Office Complex, 1st Floor, Hauz Khas, New Delhi 110016, for kind information.
2. The District Magistrate, South District, MB Road Saket, New Delhi-110017, for kind information.

3. The Deputy Conservator of Forests, Near Dr. Karni Sena Shooting Range, Tuglakabad, New Delhi-110044
4. The Deputy Conservator of Forests (P&M), Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
5. SHO – Maidangarhi for providing assistance at the time of encroachment removal program on 13.11.2025.
6. RO (AB), for kind information and necessary action.


Range officer
South Forest Division
29/10/25

GOVERNMENT OF DELHI
 DEPARTMENT OF FORESTS
 OFFICE OF THE RANGE OFFICER, SOUTH FOREST DIVISION
 153, BARAKAT, NEW DELHI-110017

Date: 23/11/25

NOTICE

Whereas Kharsa No. 748 (6-11) of village Bhatni, South Saket, is notified Reserve Forest Land in the notification F.10(42)-FPA/DC/1/93/2012-17(1) dated 24.08.1994 & No. F.1(29)-FPA/DC/95 dated 02.04.1996.

Whereas the demarcation of the "Southern Ridge" has been completed pursuant to the decision by Hon'ble National Green Tribunal in the matter titled as "Sonya Ghosh Vs GMCID" in GA No. 58 of 2013.

Whereas, this alleged property also falls under Kharsa No. 848 of village Bhatni.

Therefore you are directed to vacate the Forest land within 15 days beyond which all structure will be demolished and all material found on forest land will be seized as tools of encroachment.

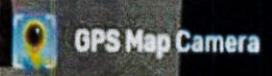
This notice with the approval of the Competent Authority.

Range officer
South Forest Division

To,
Encroacher on alleged property of Kharsa No. 848

Copy to:

1. The Deputy Commissioner of Police, DCP Office Complex, 1st Floor, Hauz Khas, New Delhi-110016, for kind information.
2. The District Magistrate, South District, MB Road Saket, New Delhi-110017, for kind information.



New Delhi, Delhi, India

Asola Homes, Bhati Mines, New Delhi, Delhi 110074, India

Lat 28.435989, Long 77.199119

Saturday, 01/11/2025 11:49 AM GMT+05:30

Note : Captured by GPS Map Camera